



INTERNATIONAL CONFERENCE

on

ARTIFICIAL INTELLIGENCE AND LAW

November 11-12, 2022

organized by

CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT)

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB





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■ About the University

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. The University acquired approval of the Bar Council of India (BCI) in July 2006. The University also got registered with the University Grants Commission (UGC), New Delhi under Section 2(f) of the University Grants Commission Act, 1956 and has been declared fit to obtain grant from the (UGC) under Section 12-B of the UGC Act, 1956. The University was accredited with 'A' Grade by National Assessment and Accreditation Council (NAAC) in 2015. RGNUL, Punjab was granted autonomy under UGC Regulations, Clause 5 Dimensions of Autonomy for Category-II Universities in April 2018. The Ministry of Human Resource Development, Government of India, ranked RGNUL the first amongst the cleanest Higher Educational Institutions, Swachh Campus (2019) in the category of Government Residential Universities.





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■ **The Centre for Business Laws and Taxation (CBLT)**

CBLT has been established with a view to promote interdisciplinary research on Business Laws and Taxation. The Centre aims to engage in diverse activities including, but not limited to, organizing Webinars, Conferences, Workshops, and Moot Court Competitions; initiating credit and non-credit Courses; publishing Newsletters and Blog Series; engaging in meaningful research on business laws and taxation etc. The Centre would also indulge formulating policies in prescriptive sense and providing internships to various students of law in the field of research and development. For this purpose, the Centre aims to collaborate with other stakeholders and institutions for a continuous growth in the field of business laws and taxation. Centre aims to encourage multi-disciplinary study in the field of Business Law including, but not limited to, General Corporate Governance, Banking Law, Company Law, Securities Law, Intellectual Property Laws, Taxation Law, Insolvency and Bankruptcy Laws, Competitions Laws, Mergers and Acquisitions and Dispute Resolution. The Centre aims to establish an effective venue for discussion and dialogue on contemporary issues in Business law and Taxation to generate awareness and facilitate research in this field.

■ **About the Conference**

The ability of the machine to analyze like a human brain, think, perceive, decide and solve problems, termed as artificial intelligence (AI), is increasingly used for strategizing and decision making. From fictional reality to virtual reality, AI has made rapid strides AI has made its mark in myriad ways. Advancements in data collection, processing and computational power has propelled AI systems which can be deployed in multifarious disciplines for performing myriad tasks viz., robotic surgeries,





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voice recognition software, use of robots for service provision, chatbots for customer care, language translation, drone and AI led warfare, facial recognition tools, autonomous vehicles using automatic driving sensors etc. AI, propelled by data, is increasingly employed in day-to-day activities. The advancements in AI and its adoption can be judged from the fact that humanoid robot Sophia was granted full citizenship by Saudi Arabia. AI, thus, has the potential to have a positive impact on various sectors like healthcare, legal profession, education, agriculture, smart and efficient energy, transportation etc. However, the technology is still at the nascent stage and deployment of AI is confronted with multiple hindrances like lack of efficient ecosystem for working of the technology, lack of expertise, high cost and lack of legal regulation of AI. Furthermore, AI has posed several serious challenges, including but not limited to, data privacy and data protection; malicious use of AI; use of lethal autonomous weapon systems; ethics and AI; liability regime for AI, issues relating to Intellectual Property Rights etc.

In this backdrop, law can-not remain aloof from such technological advancements. Therefore, countries across the globe are considering legal regime for regulation of AI. Many countries have enacted or are in the process of enacting laws for regulation of various aspects of AI viz. data protection and data privacy, autonomous vehicles, facial recognition etc. However, none of the countries across the globe have been able to delineate the liability regime for AI.

Keeping in view the adoption of AI in various sectors and its huge potential, governments of all countries are making efforts to adopt a policy framework for regulating use of AI. In this backdrop, Government of India mandated NITI Aayog to formulate National Strategy for Artificial Intelligence..





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■ Themes of the Conference

- ✦ AI and Lethal Autonomous Weapon Systems: International Humanitarian Law Perspectives
- ✦ Big Data and its regulation
- ✦ AI, Healthcare and Legal Liability Regime
- ✦ AI, Data Privacy, Data Protection and Law
- ✦ AI systems for Legal Professionals
- ✦ AI in Education
- ✦ XAI and Law
- ✦ AI, Forensic Criminalistics and Criminal Justice System
- ✦ AI and Jurisdictional Issues
- ✦ AI and IPRs

■ Date of the Event

November 11-12, 2022

■ Dates to Remember:

- ✦ Abstract / Proposal Submission:
10th September 2022
- ✦ Acceptance / Rejection Notification:
20th September 2022
- ✦ Last date of Registration:
30th September, 2022
- ✦ Full Paper Submission:
25th October, 2022

■ Registration Fee:

- ✦ Students and Researchers: **800 INR**
- ✦ Academicians: **1000 INR**
- ✦ Co-authors: **1500 INR (A maximum of 2 authors are permitted per paper)**
- ✦ Conference Participation Fee: **500 INR**





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■ Paper Submission Guidelines

- ✦ The research papers should pertain to any of the sub-themes of the conference.
- ✦ Participants shall be required to submit an abstract of around 350 words on or before 10th September, 2022.
- ✦ Abstract shall also contain, name of the author/authors, email Id of the author/s, contact number and designation.
- ✦ Acceptance of abstract will be communicated within 15 days after submission. Payment link will be shared separately if abstract is selected.
- ✦ Full paper should not exceed 6000 words. It shall be typed in Times New Roman, Font Size 12 on A4 size paper with 1" margin on all sides with 1.5 line spacing using MS Word.
- ✦ Abstract and Research Papers should be emailed to cbltevents@rgnul.ac.in
- ✦ Citations shall be strictly in accordance with the Bluebook (20th Edition).
- ✦ University may publish accepted papers. Publication of papers shall be the exclusive discretion of the University.

Chief Patron

Prof. (Dr.) G.S. Bajpai

Vice-Chancellor

Rajiv Gandhi National University of Law, Punjab

President

Indian Society of Victimology &

Secretary-General

World Society of Victimology

Patron

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Registrar, Rajiv Gandhi National University of Law, Punjab

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Organising Secretary

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Associate Professor of Law, RGNUL, Punjab

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Assistant Professor of Law, RGNUL

Mr. Ankit Srivastava

Assistant Professor of Law, RGNUL

Contact Details:

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

Centre for Business Law and Taxation (CBLT)

cblt@rgnul.ac.in | 01752391600-03